

ॐ

ITEM NO.1E  
(For Judgment)

COURT NO.5

SECTION XIV

RECORD OF PROCEEDINGS  
SUPREME COURT OF INDIA

CIVIL APPEAL NO.5306 OF 2008  
(Arising out of SLP(C) No. 3385/2007)

RAJIV ARORA

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

CIVIL APPEAL NO. 5307 OF 2008  
(Arising out of SLP(C) No. 5916/2007)

Date: 29/08/2008

These matters were called on for pronouncement  
of Judgment today.

For Appellant(s)

Dr. Kailash Chand,Adv.

For Respondent(s)

Mr. B.K. Prasad,Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the Judgment of  
the Bench comprising of His Lordship and Hon'ble Mr. Justice  
Cyriac Joseph.

Leave granted.

For the reasons mentioned in the signed judgment, the  
appeals are allowed with costs. Counsel's fee assessed at  
Rs.50,000/-.

(SARITA PUROHIT)  
SR.P.A.

(PUSHAP LATA BHARDWAJ)  
COURT MASTER

(Signed reportable judgment is placed on the file)